

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 296/TT/2022

Subject	:	Petition for determination of transmission tariff for the 2019-24 tariff period in respect of one no. of asset under “Additional System for Power Evacuation from Generation Projects Pooled at Raigarh (Tamnar) Pool.”
Date of Hearing	:	12.1.2023
Coram	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Madhya Pradesh Power Management Company Limited and 8 Others
Parties present	:	Shri S.S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri Zafrul Hasan, PGCIL Shri Amit Yadav, PGCIL Shri Anindya Khare, PGCIL Shri Balaji Sivan, GTTPL Shri Aryaman Saxena, GTTPL Ms. Anisha Chopra, GTTPL Shri Sandeep Rajpurohit, GTTPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period in respect of transmission asset, namely, 2 Nos. 765 kV line bays at Raigarh (Tamnar) PowerGrid Pooling Station and 2 Nos. 765 kV line bays at 765 kV Dharamajaygarh PowerGrid Pooling Station [For Termination of Dharamajaygarh PS Section B-Raigarh (Tamnar) PS 765 kV D/C line under TBCB] under “Additional System for Power Evacuation from Generation Projects Pooled at Raigarh (Tamnar) Pool”.



b. COD for the instant asset has been claimed as 20.5.2021 in terms of Regulation 5(2) of the 2019 Tariff Regulations, as the downstream system was put under commercial operation only on 27.6.2022.

c. There is no time over-run in the instant case as the Petitioner's transmission asset was ready within the scheduled date of commercial operation.

3. Representative of the Respondent No. 9, GTTPL, prayed for time to file reply in the matter.

4. After hearing the parties, the Commission admitted the petition and directed to issue notice to the Respondents. The Commission directed the Petitioner to serve copy of the petition on the Respondents and the Respondents, including GTTPL, to file reply in the matter by 3.2.2023, and the Petitioner to file rejoinder, if any, by 17.2.2023. The Commission further directed the parties to adhere to the timelines specified and observed that no extension of time will be granted.

5. The petition shall be listed for further hearing on 2.3.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

